

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.106
(IB)-318(ND)2020
I.A-3410/2021

IN THE MATTER OF:

Mr. Danish Irfan

...

Applicant/Petitioner

Versus

M/s Samiah International Builders Ltd.

...

Respondent

Under Section: 9 of IBC Code,2016

Order delivered on 10.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Gunjan Sharma for Corporate Debtor, Danish Irfan for Operational Creditor, Advocate Yashu Gupta for the IRP

Order

New I.A-3410/2021: By filing this Application, Ld. Counsel for the Applicant/IRP seeks permission to withdraw the Company Petition No. 318/2020 in terms of the settlement arrived in between the parties on the basis of Form-FA submitted by the Operational Creditor on 4th August, 2021. Heard Ld. Counsel appearing for the IRP and perused the averment made in the Application.

Ld. Counsel for the IRP submitted that in this matter CIRP was initiated on 23rd July, 2021 and the CoC has not been constituted has yet. In the meantime, he

 

has received the Form-FA of the Operational creditor alongwith the Demand Draft to reimburse expenses. So, considering this we permit the Applicant/IRP to withdraw the Application and the CD is released from the rigors of the CIRP.

Accordingly, the IB-318/2020 is Dismissed as Withdrawn.

With this the present IA stands closed.



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**